

Act No. 8/1972
Date of Assent 15/12/1972
Date of Publication 20/12/1972

THE SALARY AND ALLOWANCES OF CHAIRMAN
OF THE MANIPUR LEGISLATIVE ASSEMBLY
(HILL AREAS COMMITTEE) BILL, 1972.

AN

BILL AND

*to provide for the salary and allowances of Chairman of
the Manipur Legislative Assembly Hill Area Committee.*

BE it enacted the Legislature of Manipur in the Twenty-third year of the Republic of India as follows :—

1. (1) This Act may be called the Salary and Allowances of Chairman of the Manipur Legislative Assembly (Hill Areas Committee) Act, 1972. Short title and commencement.

(2) It shall be deemed to have come into force on the twentieth day of June, 1972.

2. In this Act, unless the context otherwise requires :— Definitions

(a) "Chairman" means the Chairman of the (Hill Areas Committee) ;

(b) "Hill Areas Committee" means the Hill Areas Committee constituted by paragraph 3 of the Manipur Legislative Assembly (Hill Areas Committee) Order, 1972 ;

(c) Words and expression not defined herein and defined in the Salaries and Allowances of Ministers (Manipur) Act, 1972 shall have the meanings respectively assigned to them in that Act. Manipur Act 3 of 1972.

3. The Chairman shall be paid such salary, conveyance allowance, entertainment allowance and travelling and daily allowances and shall be entitled to such amenities regarding residence and motor cars as are provided for a Minister of State under the Salaries and Allowances of Ministers (Manipur) Act, 1972. Salary and Allowances of Chairman.

4. The Chairman and the members of his family shall be entitled free of charge to accommodation in hospitals maintained by the Government and also to medical treatment in accordance with the Medical Attendance Rules, as amended from time to time applicable to a Class I Officer serving in connection with the State of Manipur. Medical treatment etc. to Chairman.

Chairman
not to draw
any salary
as a mem-
ber.

Advance to
the Chair-
man for
purchase of
Car.

Notification
respecting
appoint-
ment etc.
of Chair-
man to be
conclusive
evidence
thereof.

Power to
make Rules.

5. The Chairman shall not be entitled to receive any sum out of funds provided by the Assembly by way of salary or allowance in respect of his membership of such Assembly.

6. There may be paid to the Chairman by way of repayable advance such sum of money as may be payable to a Minister under the Salaries and Allowances of Ministers (Manipur) Act, 1972 and rules made thereunder for the purchase of Motor Car in order that he may be able to discharge conveniently and efficiently the duties of his office.

7. The date on which any person became or ceased to be Chairman shall be published in the Official Gazette of the State and such notification shall be conclusive evidence of the fact that he became or ceased to be the Chairman on that date for all purposes of this Act.

8. (1) The State Government may by notification in the Official Gazette make rules for carrying out the purposes of this Act.

(2) Every rule made under this Act shall be laid as soon as may be after it is made, before the Assembly while it is in session for a total period of not less than fourteen days which may be comprised in one session or in two or more successive sessions and if before the expiry of the session in which it is so laid or the session aforesaid, the Assembly makes any modification in the rule or decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.